

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

54. IA/3426/2022 IA/2529/2023 IA 1390/2024 in C.P. (IB)/338(MB)2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2024**

NAME OF THE PARTIES:- **Amit Enterprises Housing Limited Vs. Icici
Bank Limited**
IN THE MATTER OF
ICICI Bank Limited
V/s
Amit Enterprises Housing Limited

Section: Rule 11 of NCLT, 2016 U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

CP(IB) 338(MB)2022

For the Financial Creditor : Adv. Rishi Thakur a/w Dhvani Gala
For the Corporate Debtor : Adv. Naushar Kohli a/w Neerav B.
Merchant, Vidya Chaudhari and Shejal.V.
Nag

Counsel appearing for the parties seeks more time to file written submissions. At request
list this matter on **12.07.2024**.

IA 3426 of 2022, IA 2529 of 2023 and IA 1390 of 2024

Though Counsel for the parties present did not mark their appearance in the appearance
sheet. List these Applications on **12.07.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)